



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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(DES - III SECTION)

MINUTES OF THE NORMS COMMITTEE- III**MEETING No.** NC/3/MEET/Jan/202425/14**DATED:** 08/01/2025Please Note

- I. For information of exporters, Norms Committee - III handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 29, 30 .Communications in respect of cases/pertaining to NC- III may be sent to email address: nc3.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/3/MEET/Jan/202425/14 dated 08/01/2025 of Norms Committee - III for the year 2024-25 was held on 08/01/2025 under the Chairmanship of Shri Rakesh Kumar, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri Rakesh Kumar, Addl. DGFT	DGFT(HQ)
2	Shri Raman Kumar, Deputy DGFT	DGFT(HQ)
3	Shri Dinesh Narain Mathur, Technical Expert	Consultant (Pharma)
4	Shri Shaish Kumar, Technical Expert	Consultant (Chemical)
5	Shri Nand Lal, Technical Expert	Consultant (Chemical)

6	Shri Uttam Dey Sarkar, ASO	DGFT (HQ)
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Case Details and Decision(s):

Case No.	1 / NC/3/MEET/Jan/202425/14																
Case Status	Case Approved																
Party Name	FINE ORGANIC INDUSTRIES LIMITED																
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202425/ 14 and 08/01/2025																
HQ File Number	HQRNORM APPLY 00002964AM25																
RA File Number	03AX04002847 AM25																
Licence No and Date	0311037045/10/09/2024																
Norms Committee Decision:																	
The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import item in meeting No. NC/3/MEET/Dec/202425/12 dated 10/12/2024 against advance authorization No. 0311034209 dated 29/05/2024 , it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-																	
<table><tr><th>Export Product</th><th>Qty.</th><th>Sl. No.</th><th>Import Items</th><th>Qty. allowed.</th></tr><tr><td rowspan="2">Sodium Stearyl Lactylate (Fatty Acid Ester)</td><td rowspan="2">1 kg.</td><td>1</td><td>Lactic Acid</td><td>0.295 kg.</td></tr><tr><td>2</td><td>Stearic Acid</td><td>0.765 kg.</td></tr></table>					Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.	Sodium Stearyl Lactylate (Fatty Acid Ester)	1 kg.	1	Lactic Acid	0.295 kg.	2	Stearic Acid	0.765 kg.
Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.													
Sodium Stearyl Lactylate (Fatty Acid Ester)	1 kg.	1	Lactic Acid	0.295 kg.													
		2	Stearic Acid	0.765 kg.													
RA concerned may take further necessary action as per above decision of NC.																	

Case No.	2 / NC/3/MEET/Jan/202425/14
Case Status	Case Approved
Party Name	FINE ORGANIC INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202425/ 14 and 08/01/2025
HQ File Number	HQRNORM APPLY 00003615AM25
RA File Number	03AX04003438 AM25
Licence No and Date	0311037884/11/10/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import item in meeting No. NC/3/MEET/Dec/202425/12 dated 10/12/2024 against advance	

authorization **No. 0311034209** dated **29/05/2024**, it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Sodium Stearyl Lactylate (Fatty Acid Ester)	1 kg.	1	Lactic Acid	0.295 kg.
		2	Stearic Acid	0.765 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	3 / NC/3/MEET/Jan/202425/14
Case Status	Case Approved
Party Name	FINE ORGANIC INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202425/ 14 and 08/01/2025
HQ File Number	HQRNORM APPLY 00004072AM25
RA File Number	03AX04003956 AM25
Licence No and Date	0311038615/11/11/2024

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import item in meeting **No. NC/3/MEET/Dec/202425/12** dated **10/12/2024** against advance authorization **No. 0311034209** dated **29/05/2024**, it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Sodium Stearyl Lactylate (Fatty Acid Ester)	1 kg.	1	Lactic Acid	0.295 kg.
		2	Stearic Acid	0.765 kg.

RA concerned may take further necessary action as per above decision of NC.